

ITEM NO.25

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6190/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 6174/2021 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA

Respondent(s)

(FOR ADMISSION and IA No.98931/2023-EXEMPTION FROM FILING O.T. and IA No.98930/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-06-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE K V VISWANATHAN
(VACATION BENCH)

For Petitioner(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Divyanshu Sahai, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On the prayer made by learned counsel for
the petitioners, list on 30.06.2023.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER(NSH)